

ITEM NO.7

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4587/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in CRLA No. 4291/2015 passed by the High Court of Karnataka at Bangalore)

M/S. AD-BUREAU ADVERTISING PVT. LTD.

Petitioner(s)

VERSUS

LATHA RAJANIKANTH & ANR.

Respondent(s)

Date : 20-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Alphi Chugh, Adv.
Mr. Shree Pal Singh, AOR

For Respondent(s) Ms. Nalini Chidambaram, Sr. Adv.
Ms. Anushree Menon, Adv.
Mr. Vikas Mehta, AOR

Mr. Joseph Aristotle S., AOR

UPON hearing the counsel the Court made the following
O R D E R

Special leave petition is kept pending for
three months.

Within the aforesaid period of three months
if the Company-Mediaone Global Entertainment
Limited does not pay the balance dues, the
respondent-accused (Latha Rajanikanth) has
undertaken before the Court to pay the amount due.

On the basis of the aforesaid statement made on behalf of the respondent-accused, we adjourn the hearing of the case by three months.

List the matter on 3rd July, 2018.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER